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 കേരള സർക്കാർ
 Government of Kerala
 2018



Regn. No. KERBIL/2012/45073
 dated 5-9-2012 with RNI
 Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

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GOVERNMENT OF KERALA
Law (Legislation-B) Department
NOTIFICATION

No. 21498/Leg.B1/2018/Law. 17th October, 2018
Dated, Thiruvananthapuram, 31st Kanni, 1194
25th Aswina, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 17th day of October, 2018 is hereby published for general information.

By order of the Governor,
B. G. HARINDRANATH,
Law Secretary.

ORDINANCE No. 54 OF 2018**THE MADRAS HINDU RELIGIOUS AND CHARITABLE
ENDOWMENTS (SECOND AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951.

Preamble.—WHEREAS, it is expedient further to amend the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) for the purpose hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018.

(2) It shall come into force at once.

2. *Act XIX of 1951 to be temporarily amended.*—During the period of operation of this Ordinance, the Madras Hindu Religious and Charitable Endowments Act, 1951 (Madras Act XIX of 1951) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 7A.*—In sub-section (2) of section 7A of the principal Act, for the existing proviso, the following proviso shall be substituted, namely:—

“Provided that such a member shall be eligible for re-nomination or re-election consecutively for two terms alone.”.

P. SATHASIVAM,
GOVERNOR.